

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).3875/2023

(Arising out of impugned final judgment and order dated 22-08-2022 in A482 No.2491/2022 passed by the High Court of Judicature at Allahabad)

HARSH GOYAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 47878/2023 - EXEMPTION FROM FILING O.T.)

Date : 29-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. U.k. Uniyal, Sr. Adv.
Mr. D.k. Garg, Adv.
Mr. Abhishek Garg, Adv.
Mr. Dhananjay Garg, AOR
Mr. Ishaan Tiwari, Adv.

For Respondent(s) Mr. Vishwa Pal Singh, AOR
Ms. Arpika Singhal, Adv.
Mr. Adesh Kr. Gill, Adv.
Mr. Ashish Pandey, Adv.
Mr. Lalit Allawadhi, Adv.
Mr. Sirajuddin Alwi, Adv.
Mr. Vikas Gothwal, Adv.
Mr. Shubham Saxena, Adv.

Mr. Sandeep Bajaj, Adv.
Mr. Soayib Qureshi, AOR
Ms. Aparna Singh, Adv.
Ms. Vanshika Ahlawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. The proceedings in Case Crime No.166 of 2020 registered at Police Station, Sadar Bazar, District Saharanpur, are stayed till the pendency of the appeal.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)